

Central Administrative Tribunal, Principal Bench

Review Application No.296 of 2003 in
Original Application No.1722/2002

New Delhi, this the 28th day of October, 2003.

Hon'ble Mr.Justice V.S. Aggarwal, Chairman

Hon'ble Mr.Shankar Prasad, Member(A)

Ct.(Dvr.) Rai Singh, No.4939/DAP
S/o Shri Risal Singh,
R/o H.No.RZ 521, Gali No.20,
Sadh Nagar II, Palam Colony,
New Delhi-45

....Applicant

versus

Govt. of NCT Delhi through

1. The Chief Secretary,
Govt. of N.C.T. Delhi,
5,Sham Nath Marg,
New Delhi.
2. Commissioner of Police,
Police Head Quarters,
I.P.Estate, New Delhi.
3. Addl.Commissioner of Police,
PCR and Communication,
Police HQ, IP Estate, New Delhi.
4. The Dy. Commissioner of Police,
Police Control Room,Model Town-II,
New Delhi

....Respondents

Order (By Circulation)

By Justice V.S. Aggarwal, Chairman

The applicant had filed O.A.1722/2002. It was dismissed holding that there is no ground to condone the delay.

2. The reason given for condonation of the delay was that the counsel had been befooling him that the original application has been filed while in fact, the same had not been filed.

3. In the review application, totally different plea is being raised which was not a part of the application seeking condonation of delay. In review,

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new pleas cannot be permitted to be taken. Thus we hold that there is no error apparent on the face of the record. Review petition must fail and is dismissed. *in circulation*

Shankar Prasad
(Shankar Prasad)

Member (A),

V.S. Aggarwal
(V.S. Aggarwal)

Chairman.

/dkm/